

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.582 OF 2020**

**In the matter of:**

Axis Bank Ltd

Appellant

Vs

Value Infracon India Pvt Ltd & Anr

Respondent

**Present:**

Mr Sharad Tyagi, Ms Yukti Makan, Advocates for appellant.

Mr. Sanjay Kumar Singh, Advocate for R1/RP.

Mr. Neeraj Kumar Gupta, Advocate for R2.

**ORDER**

**25.03.2021-** Further arguments were advanced by learned counsel Mr Sharad Tyagi, representing the appellant. Hearing on appellant's part concluded. Post the appeal for hearing the arguments of learned counsel for Respondent on **7<sup>th</sup> April, 2021 at 12 Noon.**

**(Justice Bansi Lal Bhat)  
Acting Chairperson**

**(Justice Anant Bijay Singh)  
Member (Technical)**

**(Ms Shreesha Merla)  
Member (Technical)**

**Bm/gc**